APPENDIX -XVII

HARYANA GOVERNMENT REVENUE DEPARTMENT
NOTIFICATION

The 9th Nov. 1995

NO. 1297-R-11-95/16933- In exercise of the powers conferred by clause (a) of section 2 of the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972, the Government of Haryana hereby appoints all the Divisional Forest Officers in the state as collectors for performing the functions of the collector under the said act, within the limits of their respective divisions.

J. D. Gupta,
Secretary to Government, Haryana
Revenue Department.

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